

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. Hari Om Auto Components Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Hari Om Auto Components Private Limited
2.	Date of incorporation of corporate debtor	02/04/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U35990MH2007PTC169517
5.	Address of the registered office and principal office (if any) of corporate debtor	RL 184/7 MIDC Waluj, Aurangabad, Maharashtra, India, 431136
6.	Insolvency commencement date in respect of corporate debtor	12 th June, 2024 (IRP received the Order on 22 nd June 2024).
7.	Estimated date of closure of insolvency resolution process	09 th December 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vallabh Narayandas Sawana. IBBI Registration No: IBBI/IPA- 001/IP-P-02652/2022-2023/14114
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Building No. 11, Flat No. 505, Regency Sarvam, Ganesh Mandir Road, Titwala (East), Kalyan, District-Thane- 421605 Maharashtra. Email - vallabhsawana@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Building No. 11, Flat No. 505, Regency Sarvam, Ganesh Mandir Road, Titwala (East), Kalyan, District-Thane- 421605 Maharashtra. Email: cirphariomauto@gmail.com
11.	Last date for submission of claims	07 th July, 2024 (14 days from the date of FORM A published)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Hari Om Auto Components Private Limited** on **12th June, 2024** (Order received on 22nd June, 2024).

The creditors of **Hari Om Auto Components Private Limited**, are hereby called upon to submit their claims with proof on or before 07th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. ***The said provision shall be considered after the claims are received.***

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Mr. Vallabh Narayandas Sawana.

IBBI Registration No:IBBI/IPA- 001/IP-P-02652/2022-2023/14114

Date: 25TH June 2024

Place: Aurangabad, Maharashtra


VALLABH NARAYANDAS SAWANA
Insolvency Professional
Mumbai
Reg.No. IBBI/IPA-001/IP/P-02652/2022-2023/14114